Government of India Ministry of Coal Lok Sabha Unstarred Question No. 1416 To be answered on 27.12.2017

Allocation of Coal Blocks

1416. SHRI LAKHAN LAL SAHU:

Will the Minister of COAL be pleased to state:

- (a) the composition of the examining committee set up for coal block allotment and its terms of reference including the details of the criteria/process to be adopted by the said committee for coal block allotment; and
- (b) the manner in which the Government will monitor/review the allotment made by the said committee?

ANSWER MINISTER OF RAILWAYS AND COAL (SHRI PIYUSH GOYAL)

- (a) & (b): An Inter-Ministerial Committee (IMC) under the Chairmanship of Secretary, Ministry of Coal was constituted under the Mines and Minerals (Development and Regulation) Act, 1957 and the erstwhile Auction by Competitive Bidding of Coal Mines Rules, 2012 (ACBCM Rules) made thereunder, having the following composition:-
 - 1. Secretary, Ministry of Coal Chairman
 - 2. Additional Secretary (Coal), Ministry of Coal Member
 - 3. JS&FA, Ministry of Coal Member
 - 4. Advisor (Projects), Ministry of Coal Member
 - 5. Representative of Department of Economic Affairs Member
 - 6. Representative of Ministry of Power Member
 - 7. Representative of Ministry of Steel Member
 - 8. Representative of Department of Industrial Policy & Promotion Member
 - 9. Representative of Ministry of Law & Justice Member
 - 10. Representative of Planning Commission Member
 - 11. Chairman & Managing Director, Coal India Ltd. Member
 - 12. CMD, CMPDIL Member
 - 13. Coal Controller Member
 - 14. Joint Secretary (Coal), Ministry of Coal Member Secretary

The Terms of Reference (TOR) of the IMC are as under:

(i) to approve the proforma for inviting applications,

- (ii) to recommend the eligibility criteria and parameters for evaluation of the applications in terms of weightages defined / decided prior to inviting the applications by the Government.
- (iii) to consider the applications received from the Government Companies for allocation of coal blocks on the basis of predetermined criteria and to make recommendations after making comparative evaluation of the applications received.
- (iv) Any matter where a reference is made by the Competent Authority.

Further, the IMC may deliberate and recommend the general principles / guidelines on the above issues. The IMC may also evolve procedure for conduct of its business for the above purpose.

Under the provisions of above said Rules, a Technical Committee (TC) has also been constituted for examination/evaluation of applications received in Ministry of Coal for allotment of coal blocks to Government Companies/Corporations. The TC comprises of following:-

- 1. Advisor (Projects), Ministry of Coal Chairman
- 2. Representative of Ministry of Power/CEA Member
- 3. Representative of Ministry of Steel Member
- 4. Representative of Department of Industrial Policy & Promotion Member
- 5. Representative of NITI Aayog Member
- 6. Director (Tech) (P&D), CMPDIL Member
- 7. Director (CBA-I), Ministry of Coal Member-Secretary

The TOR of the TC are as under:-

- i. To examine/evaluate the applications received in Ministry of Coal for allotment of coal blocks to Government Companies/Corporations for Power and specified end-use and Mining and for onward recommendation of Inter-Ministerial Committee.
- ii. To forward the applications to IMC for recommendation.
- iii. Any other issue as may be deemed necessary by the Committee.

Coal Block Development and Production Agreement/Lignite Block Development and Production Agreement (CBDPA/LBDPA) has been made mandatory to be singed between Central Government and the allocatee company/corporation to ensure proper monitoring and development of allocated coal/lignite blocks. During the exploration period and development period of the blocks, the block allocatees are required to achieve the milestones as set forth in the said Agreement for carrying out the exploration and development activities.
